

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 795/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Reliance Petroinvestments Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Ms. Alpina Chhore	Counsel	} <u>Praneeta</u>
2)	Mr. Sidharth Samantary	Counsel	
3)	Ms. Praneeta Mekta	Advocate i/b M/s Jinnaker & Associates	

ORDER

CSP No. 744/230-232/NCLT/MB/MAH/2017
CSP No. 792/230-232/NCLT/MB/MAH/2017
CSP No. 793/230-232/NCLT/MB/MAH/2017
CSP No. 794/230-232/NCLT/MB/MAH/2017
CSP No. 795/230-232/NCLT/MB/MAH/2017
CSP No. 796/230-232/NCLT/MB/MAH/2017
CSP No. 797/230-232/NCLT/MB/MAH/2017
CSP No. 798/230-232/NCLT/MB/MAH/2017

The Company Petitions are **allowed**, vide separate order.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)